

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Review Petition No. 3/RP/2019

in

Petition No. 205/TT/2017

Coram:

**Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member**

Date of Order: 09.05.2019

In the matter of:

Petition for review and modification of the order dated 6.11.2018 in Petition No. 205/TT/2017.

And in the matter of:

Powergrid Corporation of India Limited,
Saudamani, Plot No 2. Sector 29,
Gurgaon 122001,
Haryana.

.... Review Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur – 302005 (Rajasthan),
2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur (Rajasthan),
3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur (Rajasthan),
4. Jodhpur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur (Rajasthan),
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004 (Himachal Pradesh),



6. Punjab State Electricity Board,
Thermal Shed Tia,
Near 22 Phatak,
Patiala-147001 (Punjab),
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula- 134109 (Haryana),
8. Power Development Department,
Government of Jammu & Kashmir,
Mini Secretariat, Jammu,
9. Uttar Pradesh Power Corporation Ltd.,
(Formerly Uttar Pradesh State Electricity Board),
Shakti Bhawan, 14, Ashok Marg,
Lucknow - 226001 (Uttar Pradesh),
10. Delhi Transco Ltd.,
Shakti Sadan, Kotla Road,
New Delhi-110002,
11. BSES Yamuna Power Ltd.,
B-Block, Shakti Kiran, Bldg. (Near Karkadooma Courte),
Karkadooma 2nd Floor,
New Delhi-110092,
12. BSES Rajdhani Power Ltd,
BSES Bhawan, Nehru Place,
New Delhi-110019,
13. Tata Power Delhi Distribution Limited (TPDDL),
NDPL house, Hudson Lines Kingsway Camp
Delhi – 110009
14. Chandigarh Administration,
Sector -9, Chandigarh,
15. Uttarakhand Power Corporation Ltd.,
Urja Bhawan,
Kanwali Road, Dehradun (Uttarakhand),
16. North Central Railway,
Allahabad (Uttar Pradesh),
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110002,



18. Madhya Pradesh Power Management Company Ltd.,
Shakti Bhawan, Rampur,
Jabalpur - 482008 (Madhya Pradesh),
19. Maharashtra State Electricity Distribution Co. Ltd.,
Prakashgad, 4th Floor,
Andheri (East), Mumbai – 400052 (Maharashtra),
20. Gujarat Urja Vikas Nigam Ltd.,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara – 390007 (Gujarat),
21. Electricity Department,
Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa - 403 001,
22. Electricity Department,
Administration of Daman & Diu,
Daman - 396210,
23. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa – 396230,
24. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur,
Chhatisgaarh-492013,
25. Madhyapradesh Audyogik Kendra,
Vikas Nigam (Indore) Ltd.,
3/54, Press Complex, Agra-Bombay Road,
Indore-452 008 (Madhya Pradesh).
26. Korba STPS, NTPC,
NTPC Ltd, Western Region Head,
Quarter-I, 2nd Floor,
Samruddhi Venture Park, Marol, Andheri East,
Mumbai-400093 (Maharashtra),
27. RKM Powergen Pvt. Ltd.,
No. 14, Dr. Giriappa Road,
T. Nagar, Chennai-600017 (Tamil Nadu).
28. Jindal Power Ltd.,
2nd Floor, DCM Building, Plot No. 94,
Sector-32, Gurgaon (Haryana),122001.



29. Athena Chattisgarh Power Ltd.,
#7-1-24/1/Rt, G-1, B Block
1st Floor, "Rexona Towers" , Greenlands,
Begumpet, Hyderabad-500016 (Andhra Pradesh).
30. SKS Power Generation Ltd.,
Binjkot Rd,Jhinti Pali,
Chhattisgarh -49661.
31. Korba West Power Co. Ltd.,
6th & 7th Floor, Vatika City Point,
M.G. Road Gurgaon-122002 (Haryana),
32. KSK Mahanadi Power Co. Ltd.,
8-2/293/82/A/431/A, Road No.22,
Jubilee Hills, Hyderabad-500033 (Andhra Pradesh),
33. D.B. Power Ltd.,
Opp Dena Bank, C-31, G-Block,
3rd Floor, Naman Corporate Link,
Bandar – Kurla Complex, Bandra (East),
Mumbai-400051 (Maharashtra),
34. Lanco Amarkantak Power Pvt. Ltd.,
Plot No. 397, Udyog Vihar , Pahse-III,
Gurgaon-122016 (Haryana),
35. Vandana Vidyut Ltd.,
Vandana Bhawan , M. G. Road,
Raipur (Chhattisgarh)-492001.
36. TRN Energy Private Ltd
7th Floor, Ambience office Block, Ambience Mall, NH-8,
Gurgaon-122002. Haryana.
37. MB Power (Madhya Pradesh) Ltd.
MBPMPL, 239, Okhla Industrial Area,
Phase-III, New Delhi-110020.
38. GMR Chhattisgarh Energy Limited,
Airport Building 302, 1st Floor,New Shakti Bhawan,
New Udaan Bhawan Complex, Near Terminal 3, IGI Airport,
New Delhi-110037.

... Respondents



For Review Petitioner: Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Ritu Apurva, Advocate, PGCIL
Shri Ashwin Ramnathan, Advocate, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri V. Srivivaj, PGCIL

For Respondents: Shri Rahul Kinra, Advocate, TPDDL
Shri Anivesh, Advocate, TPDDL

ORDER

The instant Review Petition is filed by Power Grid Corporation of India Limited (PGCIL) against the Commission's order dated 6.11.2018 in Petition No. 205/TT/2017.

Background

2. The Commission approved the transmission tariff in Petition No.205/TT/2017 for 2014-2019 tariff period in respect of Asset-I i.e. Pole-II of the ± 800 kV, 3000 MW Champa Pooling Station and Kurukshetra HVDC terminals along with associated bays under the “Western Region–Northern Region HVDC inter-connector for IPP Projects in Chhattisgarh” in Northern Region and Western Region under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. The Commission in the impugned order dated 6.11.2018 held that transmission charges of Asset-I shall be shared under Regulation 11(4)(3)(iii) of the 2010 Sharing Regulations.

3. Learned counsel for the Review Petitioner has submitted that Pole-I & Pole-II of ± 800 kV, 3000MW Champa Pooling Station and Kurukshetra HVDC terminals alongwith associated bays, shall facilitate not only the control of power flow from WR-NR but is also being used to maintain the grid stability and reliability by exporting/importing the power flow between WR-NR corridor. The instant HVDC link provides the stability to



the interconnection of WR-NR corridor. Accordingly, the transmission charges of the instant asset should be borne by the beneficiaries of the Northern Region under Regulation 11(4)(3)(i) of 2010 Sharing Regulations and the Commission's directions that the transmission charges shall be shared under Regulation 11(4)(3)(iii) of 2010 Sharing Regulations is an error apparent on the face of record.

4. We have considered the submissions of the Review Petitioner. We admit the Review Petition and direct to issue notice to the respondents.

5. The Review Petitioner is directed serve a copy of the Review Petition on the respondents by 20.5.2019 and the respondents to file their reply by 7.6.2019 and the Review Petitioner to file rejoinder, if any, by 17.6.2019. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

6. The Commission further directed to list the instant Review Petition with Petition No. 20/RP/2018 as identical issue of sharing of transmission charges is involved in both the Review Petitions. The Review Petitions shall be listed for hearing in due course, for which separate notice will be issued.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson

